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**RAJYA SABHA**  
**NOTICE OF AMENDMENTS**  
**THE RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION**  
**(AMENDMENT) BILL, 2010**  
**(As Introduced in the Rajya Sabha)**  
**[To be moved at a sitting of the Rajya Sabha]**

**ENACTING FORMULA**

**BY SHRI KAPIL SIBAL:**

1. That at page 1, line 1, for the word "Sixty-first", the word "Sixty-second" be substituted.

**CLAUSE 1**

**BY SHRI KAPIL SIBAL:**

2. That at page 1, line 3, for the figure "2010" the figure "2011" be substituted.

**CLAUSE 3**

**BY SHRI KAPIL SIBAL:**

3. That at page 2, after line 10, the following be inserted, namely;-

‘(a) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) Every child of the age of six to fourteen years, including a child referred to in clause (d) or in clause (e) of section 2, shall have the right to free and compulsory education in a neighbourhood school till the completion of his or her elementary education”.’

4. That at page 2, line 11, for the brackets and alphabet "(a)", the brackets and alphabet "(b)" be substituted.
5. That at page 2, line 12, for the brackets and alphabet "(b)", the brackets and alphabet "(c)" be substituted.
6. That at page 2, after line 20, the following proviso be inserted, namely;-

“Provided that a child with ‘multiple disabilities’ referred to in clause (h) and a child with ‘severe disability’ referred to in clause (o) of section 2 of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 may also have the right to opt for home-based education”.

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1999.

**CLAUSE 4**

**BY SHRI KAPIL SIBAL:**

7. That at page 2, for lines 23 to 25, the following proviso be substituted, namely;-
- “Provided that the School Management Committee constituted under sub-section (1) in respect of,-
- (a) a school established and administered by minority whether based on religion or language; and
- (b) all other aided schools as defined in sub-clause (ii) of clause (n) of section 2,
- shall perform advisory function only”.

**CLAUSE 5**

**BY SHRI KAPIL SIBAL:**

8. That at page 2, line 29, after the words “or language” the words “and an aided school as defined in sub-clause (ii) of clause (n) of section 2” be inserted.

**NEW CLAUSES 6 and 7**

**BY SHRI KAPIL SIBAL:**

9. That at page 2, after line 29, the following new clauses be inserted, namely;-

Amendment of section 25. “6. In section 25 of the principal Act, in sub-section (1), for the words “within six months”, the words “within three years” shall be substituted;

Insertion of new section 39. 7. After section 33 of the principal Act, the following section shall be inserted, namely:-

Power of Central Government to remove difficulties. “39. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to it to be necessary for removing the difficulty:

Provided that no order shall be made under this section after the expiry of three years from the commencement of the Right of Children to Free and Compulsory Education (Amendment) Act, 2011.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before each House of Parliament’.”

New Delhi;  
March 07, 2011.

**V.K. AGNIHOTRI**  
**SECRETARY-GENERAL**